

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**
ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON 20.09.2022 at 12.30 PM THROUGH VIDEO CONFERENCING

PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)

APPLICATION NUMBER : IA/969(CHE)/2022
PETITION NUMBER : IBA/1237/2019
NAME OF THE PETITIONER(S) : RP of M/s. UCAL Auto Pvt Ltd
NAME OF THE RESPONDENTS :
UNDER SECTION : Sec 12(2) of IBC, 2016 R/w Rule 11 & 32 of NCLT
Rules 2016

ORDER

The representing Counsel on behalf of the Counsel on record Mr.B. Dhanaraj appeared for the RP/Applicant through video conferencing platform.

This Application has been filed under Sec. 12(2) & 12(3) of IBC, 2016 R/w Rule 11 & 32 of NCLT Rules, 2016 seeking the following reliefs:

"i) To extend the CIRP period of the Corporate Debtor "M/s.UCAL Auto Private Limited", by 90 days from 29.08.2022, upto the 270th day falling on 26.11.2022.

ii) To pass such further or other orders as may be deemed fit and proper in the facts and circumstances of the case and thus render justice".

The CoC in their meeting held on 25.08.2022 has resolved as under:-

"Resolved that the Resolution Professional of UCAL Auto Private Limited and UCAL Products Private Limited, shall file necessary applications before the Hon'ble NCLT, Chennai for the approval

to extend the CIRP time-line under Sec.12(2) (3) of the IBC, 2016, further for 90 days from 28.08.2022 to 26.11.2022”.

The Resolution appears on Page 50 and voting appears on Page 151 of the typed set. The resolution was passed by the CoC with 100% majority. Considering the above, we are inclined to favourably allow this Application.

Accordingly CIRP period of the Corporate Debtor M/s. Ukal AutoPvt Ltd, is extended for a period of 90 days from 29.08.2022 to 26.11.2022.

Accordingly, IA/969(CHE)/2022 in IBA/1237/2019 is allowed.



(JUSTICE RAMALINGAM SUDHAKAR)
PRESIDENT



(SAMEER KAKAR)
MEMBER (TECHNICAL)